

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:1038  
ANSWERED ON:01.08.2006  
HODA COMMITTEE REPORT  
Owaisi Shri Asaduddin

**Will the Minister of MINES be pleased to state:**

- (a) whether mineral rich States have joined hand and forwarded dissent note to the Prime Minister on the Hoda Committee Report;
- (b) if so, the reasons for their displeasure;
- (c) whether the committee has divided mineral rich States and non mineral rich States; and
- (d) if so, the steps taken or being taken to ensure that a balance is made between the two categories of States?

**Answer**

THE MINISTER OF STATE IN TH MINISTRY OF MINES (DR. T. SUBBARAMI REDDY)

(a)&(b). The State Governments of Karnataka and Chhattisgarh have represented to the Prime Minister on the recommendations of the Hoda Committee Report on the issues of measures for augmenting development and economic activities in Scheduled Areas, proposal to allow the Central Government to directly consider such applications for mineral concession which are not disposed of within the statutory time limits, removal of all quantitative and qualitative restrictions on export of iron ore, provisions for reservation of areas for state exploration and exploitation, likely monopolisation by grant of exclusive jurisdiction over the mineral concession area by select players over large areas, limiting the option for grant of mining leases by auction and benefits of captive mining.

(c)&(d). The High Level Committee in its recommendations has sought to strike a balance between mineral rich states and non-mineral rich states by suggesting that economic viability of setting up of industries in the state as a criteria for allocation of mines is determined best by the market and not the state and thus increase the benefits for the country which can flow from resources exploitation for industry and trade that comes along with a large mining project.